

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)...../2015
(CRLMP Nos.9929-9930/2015

(Arising out of impugned final judgment and order dated 19/11/2013
in CCN No. 7747/2009 with DR No. 17/2009 passed by the High Court
Of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

BANTI AND ORS.

Respondent(s)

CRLMP. 9929-9930/2015 (with c/delay in filing SLP and office
report)

Date : 01/10/2015 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. R.K. Dash, Sr. Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhishth Kumar, Adv.

For Respondent(s) Mr. Nagendra Singh, Adv.
Mr. Shrinath Agarwal, Adv.
Mr. Kulbir Singh Malik, Adv.
Mr. Vishwa Pal Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(Anita Malhotra)
Court Master

(Rajinder Kaur)
Court Master